

#### Annexure-IV

Name of the corporate debtor: Shirani Automotive Private Limited CIN:- :U34100MP2009PTC021929

Date of commencement of Liquidation 20-01-2023 (Order received to Liquidator on-24-01-2023)

List of creditors Version 1.0 as on: 20-03-2023 (Based on the claim received upto 19-02-2023)

#### **List of operational creditors (other than Workmen, Employees and Government Dues)**

(Amount in INR)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claim admitted					
1	Akzo Nobel India Limited	23.02.2022	3,022,322	3,022,322	Operational Debt	NA	No	Nil	0.01	Nil	Nil	0	0	Refer SN :1
Total			3,022,322	3,022,322					0.01			0	0	

#### Specific Notes (SN)

SN 1 : Since there was no claim received during the liquidation process, the claim submitted during CIRP was taken into consideration in line with Regulation 12(2) of the 2016 liquidation process

#### General Notes (GN)

GN. 1 The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to her by the claimant and based on the records and information provided by the corporate debtor.

GN. 2 Admission of this claim is subject to change pursuant to any other information/documents as may be received from the borrower or otherwise available to the Liquidator in due course of the Liquidation Proceedings.

GN 3. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating

GN 4. Any distribution based the claim admitted herein shall be subject to reduction of any recovery made by the claimant on account of respective claim (Whether specifically mentioned in this list of stakeholders or otherwise)